$Notifications\ under\ Bhartiya\ Nagarik\ Suraksha\ Sanhita,\ 2023\ (46\ of\ 2023)$

S.No.	Notification No. and date	Section	Gazette ref.
1	F.No. 1/3/2023-Judicial Cell-I dated	Section 1(3)	Gazette of India Part-
	<u>23-2-2024</u>		II Sect. 3(ii) dated 24-
			2-2024
2	24/13/2024-HD(G)/568 dated		Series I No.48 dated
	21-2-2025	Section 20	27-02-2025
		(1)(a)	
3	24/13/2024-HD(G)/566 dated	Section	Series I No.48 dated
	<u>21-2-2025</u>	20(1)(b)	27-02-2025
4	24/13/2024-HD(G)/567 dated	Section 20(11)	Series I No.48 dated
	<u>21-2-2025</u>		27-02-2025
5	2-10-2025HD (G)-section 176- BNSS-586	Section 176(3)	Series-I No. 49 dated
	<u>Date: 24-Feb-2025</u>		6-3-2025
6	2-11-2025-HD(G)- Section 173(1)-BNSS-587	Section 173(1)	Series-I No. 49 dated
	Date: 24 th Feb-2025		6-3-2025
7	2-15-2025-HD(G)-Section 2(1)-BNSS/610	Section 2(1)	Series-I No. 49 dated
	<u>Date 26-Feb-2025</u>		6-3-2025
8	2-16-2025-HD (G)-sec.265 (3)-266-308-	Section 265(3)	Series-I No. 49 dated
	BNSS-614 Date: 26-Feb-2025	& 266(2)	6-3-2025
9	2-17-2025-HD (G)-sec.329 (4) (g)-BNSS-628	Section	Series-I No. 49 dated
	<u>Date: 27-Feb-2025</u>	329(4)(g)	6-3-2025
10	2-5-2025-HD(G)-193(3)(i)-BNSS-582	Section	Series-I No. 49 dated
	<u>Date: 24-Feb-2025</u>	193(3),(9)	6-3-2025
11	2-6-2025-HD (G)-Section 37 -BNSS-588	Section 37	Series-I No. 49 dated
	<u>Date: 24-Feb-2025</u>		6-3-2025
12	2-8-2025-HD(G)-Section 174-BNSS-584	Section 174(1)	Series-I No. 49 dated
	<u>Date 24-Feb-2025</u>		6-3-2025
13	2-9-2025-HD(G)-Section 64-BNSS-585	Section 64(1)	Series-I No. 49 dated
	<u>Date 24-Feb-2025</u>		6-3-2025

MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 23rd February, 2024

S.O. 848(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023), the Central Government hereby appoints the 1st day of July, 2024 as the date on which the provisions of the said Sanhita, except the provisions of the entry relating to section 106(2) of the Bharatiya Nyaya Sanhita, 2023, in the First Schedule, shall come into force.

[F. No. 1/3/2023-Judicial Cell-I]

SHRI PRAKASH, Jt. Secy.

Date: 21-Feb-2025

Date: 21-Feb-2025

(Published in the Gazette of India Part-II Sect. 3(ii) dated 24-2-2024

Government of Goa

Department of Home

Notification 24/13/2024-HD(G)/568

In exercise of the powers conferred by clause (a) of sub-section (1) of section 20 of the Bharatiya Nagarik Suraksha Sanhita, 2023, (Central Act No.46 of 2023) the Government of Goa hereby establishes the **Directorate of Prosecution** for the State of Goa consisting of a Director of Prosecution and a Deputy Director of Prosecution, with immediate effect.

By Order and in the name of the Governor of Goa (Manthan Manoj Naik) Under Secretary (Home-II)

(Published in the Official Gazette Series I No.48 dated 27-02-2025)

Government of Goa

Department of Home

NT 4000 40

Notification

24/13/2024-HD(G)/566

In exercise of the powers conferred by clause (b) of sub-section (1) of section 20 of the Bhartiya Nagrik Suraksha Sanhita 2023, (Central Act No. 46 of 2023) the Government of Goa hereby establishes the **District Directorate of Prosecution** for North Goa District and the District Directorate of Prosecution for South Goa District consisting of a Deputy Director of Prosecution and a Assistant Director of Prosecution for each District Directorate, with immediate effect.

By Order and in the name of the Governor of Goa. (Manthan Manoj Naik) Under Secretary (Home-II)

Government of Goa Department of Home

Notification

Date: 21-Feb-2025

24/13/2024-HD(G)/567

In exercise of the powers conferred by sub-section (11) of section 20 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No. 46 of 2023) the Government of Goa hereby specifies other powers and functions of the Director of Prosecution, Deputy Director of Prosecution and Assistant Director of Prosecution as follows, namely:

(I) Other Powers and functions of the Director of Prosecution:

- 1. The Director of Prosecution shall conduct / review monthly/quarterly meetings as and when required with the Deputy Directors of Prosecution and Assistant Directors of Prosecution.
- 2. The Director of Prosecution shall conduct / review monthly /Quarterly meetings or as and when required with the Public Prosecutors and Assistant Public Prosecutors.
- 3. The Director of Prosecution shall take necessary steps for seeking approval of Home Department in filing of Appeals/Revisions before the Appellate Court such as District and Sessions Court, High court and the Supreme Court of India, after receiving request from the concerned Superintendent of Police of the District through the Investigating Officer on the opinion/recommendation of the Prosecuting Officer.
- 4. The Director of Prosecution shall be vested with administrative powers as required under any other law for effective administration of Criminal Justice System.
- 5. The Director of Prosecution shall be the Reporting Authority for the Deputy Directors of Prosecution and the Assistant Directors of Prosecution.
- 6. The Director of Prosecution shall exercise supervisory powers over the work of Deputy Directors of Prosecution and Assistant Directors of Prosecution.
- 7. The Director of Prosecution shall depute the Deputy Directors, Assistant Directors, Public Prosecutors and Assistant Public Prosecutors for the training programme within and outside the State.
- 8. The Director of Prosecution shall propose the transfer of any Deputy Director, Assistant Director, Public Prosecutor, Assistant Public Prosecutor to the Government
- 9. The Director of Prosecution shall have the powers to transfer the ministerial staff of the department.
- 10. The Director of Prosecution shall have all Financial Powers as prescribed under the Goa Delegation of financial Power Rules which are in force in the State of Goa.
- 11. Every Public Prosecutor, Additional Public Prosecutor and Special Public Prosecutor appointed by the Government under sub- section (1) or sub-section (8) of section 18 of said Act, 2023 to conduct cases in the High Court shall be subordinate to the Director of Prosecution.
- 12. The Director of prosecution shall have the powers to allot the work of filing of Revisions arising out of criminal cases to the Deputy Director of Prosecution and Assistant Director of Prosecution.
- 13. The Director of Prosecution shall have the powers to allot the work to the Deputy Director of Prosecution and Assistant Director of Prosecution as and when required as per the exigencies of work.
- 14. The Director of Prosecution shall hand over the charge to the Senior most Deputy Director during his/her absence or leave period.
- 15. The Director of Prosecution shall call for the report of the work of the Assistant Public Prosecutors/Public Prosecutors conducted by the Deputy Director of Prosecution/Assistant Director of Prosecution.
- 16. The Director of Prosecution shall have such other powers as specified by the Government for monitoring/supervising and for administrative purpose in respect of conducting of cases by the Assistant Public Prosecutors and Public Prosecutors.

17. The Director of Prosecution shall have all powers for allotment of work to the Deputy Director of Prosecution and Assistant Director of Prosecution.

(II) Other Powers and functions of the Deputy Director of Prosecution:

- 1. The Deputy Director of Prosecution shall work at the District level.
- 2. The Deputy Director of Prosecution shall be in-charge of the office in the District.
- 3. The Deputy Director of Prosecution shall attend the monthly/Quarterly review meetings convened by the Director of Prosecution.
- 4. The Deputy Director of Prosecution shall convey monthly review meeting with Public Prosecutors and Assistant Public Prosecutors in the District.
- 5. The Deputy Director of Prosecution shall attend all meetings, including acquittal review meetings convened by the Home Minister, Home Department, Commissioner of Police, Deputy Inspector General, Superintendent of Police/ Deputy Superintendent of Police, etc.
- 6. The Deputy Director of Prosecution will be reporting officer in case of Annual Confidential Reports of Public Prosecutor of the District.
- 7. The Deputy Director of Prosecution shall make arrangement for additional charge and temporary internal transfers in respect of Assistant Public Prosecutors and Public Prosecutors when the need arises in their District in consultation with the Director of Prosecution.
- 8. The Deputy Director of Prosecution shall route the representations of the prosecuting officers in their District with his specific remark / comments to Director of Prosecution.
- 9. The Deputy Director of Prosecution shall perform any other duty /work assigned to him from time to time by the Director of Prosecution.
- 10. The Deputy Director of Prosecution shall supervise the compilation of all statistics furnished by the Assistant Public Prosecutors and Public Prosecutors to be forwarded to Director of Prosecution for being reviewed every month by the Director of Prosecution and Secretary to the Government in Home Department.
- 11. The Deputy Director of Prosecution shall assist the Director of Prosecution in reviewing the performance of all Prosecuting Officers in the Directorate of Prosecution.
- 12. The Deputy Director of Prosecution shall ensure the compliance of all the instructions of the Director of Prosecution by the Prosecuting Officers of the Department.
- 13. The Senior most Deputy Director shall hold the charge of the Director of Prosecution in his/her absence or if the Director is on leave upon his/her instructions.
- 14. The Deputy Director of Prosecution shall carry surprise visit to the offices of Public Prosecutors and Assistant Public Prosecutors.
- 15. The Deputy Director of Prosecution in order to supervise the work of the conducting of cases before the court by the Assistant Public Prosecutor/Public Prosecutor shall visit the respective offices in the State/District.
- 16. The Deputy Director of Prosecution shall submit the report of the scrutiny of the work of the Assistant Public Prosecutor/Public Prosecutor to the Director of Prosecution.
- 17. The Deputy Director of Prosecution shall effectively deal with the implementation of eprosecution and smooth functioning of the same and shall ensure that timely submission of the updating of the giving of opinions, conducting of cases by the Prosecutors and timely disposal of the cases on the said portal.

(III) Other Powers and functions of the Assistant Director of Prosecution:

- 1. The Assistant Director of Prosecution shall make surprise visit to the offices of Assistant Public Prosecutor in their District as and when required and submit the report to the Director of Prosecution.
- 2. The Assistant Director of Prosecution shall convene monthly review meetings of Assistant Public Prosecutors in their District every month and submit the report to the Director of Prosecution.

- 3. After the review meetings, the Assistant Director of Prosecution shall send the Minutes of the meetings/Report along with their review proceedings to the Director of Prosecution.
- 4. The Assistant Director of Prosecution shall attend the monthly /Quarterly review meetings convened by the Director of Prosecution and Deputy Directors of Prosecution.
- 5. The Assistant Directors of Prosecution shall attend the meeting convened by the Deputy Director of Prosecution/Director of Prosecution.
- 6. The Assistant Director of Prosecution shall attend monthly crime meetings/Acquittal meetings convened by the Home Department, Home Minister, Commissioner of Police, Deputy Inspector General, Superintendent of Police / Deputy Superintendent of Police, along with the Director of Prosecution and Deputy Director of Prosecution of their District or any other meeting on the instructions of the Director of Prosecution/Deputy Director of Prosecution.
- 7. The Assistant Director of Prosecution shall assist the Director/ Deputy Director of Prosecution to make additional charge arrangement in respect of Assistant Public Prosecutors in their District
- 8. The Assistant Director of Prosecution shall perform any other duty assigned to him from time to time by the Director of Prosecution or Deputy Director of Prosecution.
- 9. The Assistant Director of Prosecution shall assist the Director of Prosecution / Deputy Director of Prosecution in reviewing the performance of all Prosecuting Officers in the Directorate of Prosecution in cases which offences are punishable less than 7 years.
- 10. The Assistant Director of Prosecution shall ensure the compliance of all the instructions of the Director of Prosecution /Deputy Director of Prosecution by the Prosecuting Officers.
- 11. The Assistant Director of Prosecution shall effectively deal with the implementation of e-Prosecution and smooth functioning of the same and shall ensure that timely submission of the updating of the giving of opinions, conducting of cases by the Prosecutors and timely disposal of the cases on the said portal at the District level.
- 12. Assistant Director of Prosecution will be reporting officer in case of Annual Confidential Report of Assistant Public Prosecutor of the District.

By Order and in the name of the Governor of Goa (Manthan Manoj Naik) Under Secretary (Home-II)

GOVERNMENT OF GOA Department of Home Notification

2-10-2025HD (G)-section 176-BNSS-586

Date: 24-Feb-2025

In exercise of the powers conferred by sub-section (3) of section 176 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023), the Government of Goa hereby notifies that with effect from 01/07/2024, the officer in-charge of a Police Station shall, on receipt of every information relating to the commission of an offence which is made punishable for seven years or more, cause the forensic expert from Goa State Forensic Science Laboratory, Verna to visit the scene of crime to collect forensic evidence in the offence and also cause videography of the process on mobile phone or any other electronic device

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

(Published in the Official Gazette Series-I No. 49 dated 6-3-2025)

GOVERNMENT OF GOA
Department of Home
Notification
2-11-2025-HD(G)- Section 173(1)-BNSS-587
Date: 24th Feb-2025

In exercise of powers conferred under sub-section (1) of section 173 of the Bhartiya Nagarik Suraksha Sanhita, 2023, the Government of Goa, hereby declares that the First Information Report received under subsection (1) of section 173 shall be reduced to writing as per the prescribed format IIF-I (FIR) provided by the National Crime Records Bureau appended herewith as "Annexure-A". The manner of the receipt of information shall be reflected in the Form, as to whether it has been received orally or by electronic communication.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

GOVERNMENT OF GOA

Department of HomeNotification 2-15-2025-HD(G)-Section 2(1)-BNSS/610

Date 26-Feb-2025

In exercise of the powers conferred under section 2 (1) of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government of Goa, hereby declares the audio-video electronic means as under: -

- 1. The audio-video proceedings recorded in the cell phone of the Investigating Officer in Police Department having a SIM card issued by the competent authority in Goa Police.
- 2. The audio-video proceedings recorded by Investigating Officer through camera, digital camera, body worn camera, tablet, drone (UAV-unmanned aerial vehicle), audio recorder, computer, webcam or any such other electronic recording equipment issued by competent authority in Goa Police.
- 3. The audio-video proceedings recorded in the mobile phone, digital equipment including cameras, gital cameras, body worn cameras, tablets, drone (UAV-unmanned aerial vehicle), audio recorder or any such other electronic recording equipment used by police personnel on duty.
- 4. The audio-video proceedings recorded in the CCTV cameras and recorded in NVR/DVR/cloud installed and situated at various places within the State of Goa and such electronic data retrieved from any place of other States in India, during the investigation of a case.
- 5. Any such other electronic device(s) so authorized by the competent authority in Police/Home Department of the State of Goa.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

GOVERNMENT OF GOA

Department of Home Notification

2-16-2025-HD (G)-sec.265 (3)-266-308-BNSS-614 Date: 26-Feb-2025

Date: 26-Feb-2023

In exercise of the powers conferred by the second proviso to sub-section (3) of section 265, second proviso to sub-section (2) of section 266 and section 308 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023), the Government of Goa, hereby designates the following places for examination of a witness by audio-video electronic means, namely:-

- (1) Goa Forensic Science Laboratory, Verna, South Goa, Goa
- (2) Office of District Magistrate, North Goa District, Panaji-Goa.
- (3) Office of District Magistrate, South Goa District, Margao-Goa.
- (4) Central Jail, Colvale, Bardez, North Goa, Goa
- (5) Goa Medical College, Bambolim-Goa.
- (6) District Hospital, North Goa District, Mapusa-Goa.
- (7) District Hospital, South Goa District, Margao-Goa.

This Notification shall come into force on the date of its publication in the official Gazette.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

(Published in the Official Gazette Series-I No. 49 dated 6-3-2025)

GOVERNMENT OF GOA

Department of Home Notification 2-17-2025-HD (G)-sec.329 (4) (g)-BNSS-628 Date: 27-Feb-2025

In exercise of the powers conferred by clause (g) of sub-section (4) of section 329 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023) and in supersession of all previous notifications issued to this regard, the Government of Goa hereby specifies the Scientific Officer and Scientific Assistant of Forensic Science Laboratory, Goa Police for the purposes of section 329 of the said Act.

This Notification shall come into force on the date of its publication in the Official Gazette.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

GOVERNMENT OF GOA

Department of Home Notification 2-5-2025-HD(G)-193(3)(i)-BNSS-582 Date: 24-Feb-2025

In exercise of the powers conferred under clauses (i) and (iii) of sub-section (3) and sub-Section (9) of section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government of Goa, hereby declares that the Police Report under Clauses (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the above said Sanhita, 2023, shall be submitted by the Police, before the concerned Court, in the Form IIF-V (Final Form/Report) as prescribed by the National Crime Records Bureau as appended herewith as **Annexure 'A'.** The information of the progress of the investigation in view of the provision(s) of clauses (i) and (ii) of sub-section (3) of section 193, shall be communicated to the complainant/informant/the victim in prescribed format as appended herewith as **Annexure 'B'** by the Officer(s)/the In-charge(s) of Police Station(s) concerned, by way of notice /telephone call / e-mail / through any other electronic mode.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

(Published in the Official Gazette Series-I No. 49 dated 6-3-2025)

GOVERNMENT OF GOA
Department of Home
Notification
2-6-2025-HD (G)-Section 37 -BNSS-588

Date: 24-Feb-2025

In exercise of powers conferred by section 37 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023), the Government of Goa, hereby specifies the following for the purpose of Bharatiya Nagarik Suraksha Sanhita, 2023:

1. The Police Control Room situated at Police Head quarters, Panaji-Goa is declared to be the **State Police Control Room** for the Government of Goa established under the provisions of sub-section (a) of section 37 of Bhartiya Nagarik Suraksha Sanhita (BNSS), 2023.

The senior most Police Inspector of the State Police Control Room, Panaji-Goa, shall be the 'Designated Police Officer' responsible for maintaining the information about the names and addresses of the persons arrested in all Police Stations in the State of Goa, the nature of the offence with which charged. The information shall be prominently displayed in any manner including any digital mode at the State Police Control Room, Panaji-Goa.

 The Police Control Room situated in building premises of Superintendent of Police (North), Pundalik Nagar, Porvorim -Goa is declared to be the **District Police Control Room**, (North), Porvorim-Goa, established under the provisions of sub-section (a) of section 37 of Bhartiya Nagarik Suraksha Sanhita (BNSS) 2023.

The Reader to Superintendent of Police (North), Porvorim-Goa, shall be the 'Designated Police Officer' responsible for maintaining the information about the names and addresses of the persons arrested in the North District, nature of the offence with which charged. The information shall be prominently displayed in any manner including any digital mode at the District Police Control Room, (North), Porvorim-Goa.

3. The Police Control Room situated in the building premises of Superintendent of Police (South), MargaoGoa, is to be the **District Police Control Room**, (South), Margao-Goa,

established under the provisions of sub- section (a) of section 37 of Bhartiya Nagarik Suraksha Sanhita (BNSS) 2023.

The Reader to Superintendent of Police (South), Margao-Goa, shall be the 'Designated Police Officer' responsible for maintaining the information about the names and addresses of the persons arrested, the nature of the offence with which charged. The information shall be prominently displayed in any manner including any digital mode at the District Police Control Room, (South), Margao-Goa.

- 4. The Police Inspector of every Police Station in the State of Goa shall be the 'Designated Police Officer' of the Police Station. He / She shall be responsible for maintaining the information about the names and addresses of the persons arrested, the nature of the offence with which charged. The information shall be prominently displayed in any manner including any digital mode in every Police Station.
- 5. This Notification shall come into force with immediate effect.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

(Published in the Official Gazette Series-I No. 49 dated 6-3-2025)

GOVERNMENT OF GOA
Department of Home
Notification
2-8-2025-HD(G)-Section 174-BNSS-584
Date 24-Feb-2025

In exercise of the powers conferred by sub-section (1) of section 174 of the Bhartiya Nagarik Suraksha Sanhita 2023, the Government of Goa, hereby declares that the information given to an officer in charge of a Police Station, regarding commission of a Non- Cognizable offence, within the limits of such Police Station, shall be reduced to writing as per the prescribed format provided by the National Crime Records Bureau appended herewith as "Annexure-A" and refer the informant to the Magistrate. The daily diary report of all such cases to be forwarded fortnightly to the Magistrate by the officer incharge of the Police Station.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)

GOVERNMENT OF GOA Department of Home Notification 2-9-2025-HD(G)-Section 64-BNSS-585 Date 24-Feb-2025

In exercise of powers conferred under sub-section (1) of section 64 of Bharatiya Nagarik Suraksha Sanhita, 2023, the Government of Goa, hereby notifies that every Police Station in the State of Goa shall maintain a Register (in respect of every person to whom summons by Courts are issued), for entering the following details:-

- 1. Name of the Court and Designation by whom the summons is issued,
- 2. Full name of the person summoned,
- 3. Name of father/mother/spouse of the person summoned,
- 4. Present address and Permanent address of the person summoned, if any,
- 5. Mobile Number (or any other telephone fax number / e-mail id) over which summons is being electronically served through various communication application (s),
 - 6. Email address of the person summoned,
 - 7. Name of District, where the person summoned is currently residing,
- 8. Name of the Police Station, where the person summoned is currently residing, specifying the following details:
 - a. First Information Report Number,
 - b. Case Registration Date,
 - c. Offences (under Section),
 - d. Police Station and
 - 9. Criminal Case number (C.C. No./ Spl. Case No.) if any,
- 10. A 'Remarks' column to include details such as the summons has been received by the addressee i.e. a double tick/blue tick for whatsapp or the message has been delivered.

By Order and in the name of the Governor of Goa Manesh Hari Kedar, Under Secretary (Home-I)